

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00769/2019

Dated Monday the 24th day of June Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

M. Shanmughanathan
Station Master
Madurai Division
Southern Railway
Madurai.

... Applicant

By Advocate M/s Ratio Legis

Vs

Union of India rep. by
The Divisional Railway Manager
Madurai Division, Southern Railway
Madurai.

... Respondent

By Advocate Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

" To call for the service book of the applicant and his representation dated 17.03.2015 and to protect the pay fixed on 01.11.2013 on the applicant's upgradation to the Pay Band II i.e. Rs. 9300-34800 plus Grade Pay Rs. 4200/-, on his transfer to Madurai Division and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted that the applicant had made representations regarding his grievance on 17.03.2015 & 08.02.2018 which remained unanswered. Accordingly, the applicant would be satisfied if the competent authority is directed to consider the representations within a time limit to be set by the Tribunal.
3. Mr. P. Srinivasan, standing counsel takes notice for the respondents.
4. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A2 & A3 representations of the applicant dt. 17.03.2015 & 08.02.2018 respectively in accordance with the relevant rules and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

24.06.2019

SKSI